

**Pradeep Kumar Malik
Registrar General,
High Court of
Judicature
at Patna.**



**प्रदीप कुमार मलिक
महानिबंधक,
पटना उच्च न्यायालय,
पटना ।**

Letter No 31139 / File No. XXIV-63-2016/ A.D.(Apptt.)

Dated, Patna the 7th April, 2026

To,

**The Secretary to the Govt. of Bihar,
Social Welfare Department, Patna.**

Sub : Regarding appointment of Counsellors in the Family Courts of Bihar as per Family Court Act.

Sir,

With reference to the subject noted above, I am directed to say that upon considering the agenda relating to appointment of Counsellors as per Family Court Act, the Hon'ble Court considered the matter of appointment of Counsellors in the Family Courts. After serious deliberations, the Court expressed deep anguish over the non-appointment of counsellors in any District of Bihar despite Judicial Order of the Hon'ble Court passed in order dated 24.06.2025 in Cr. Revision No. 771 of 2024.

Further, the Court has been pleased to direct you to take immediate steps for appointment of Counsellors in the Family Courts of Bihar.

Yours faithfully


Registrar General

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